श्री लाल कृष्ण ग्राडवाणी : केसरी जी, कुछ तो कहिये।

Discussion

THE VICE-CHAIRMAN SAWAISINGH SISODIA): Let start the discussion under Rule 176.

DR RAMKRIPAL SINHA (Bihar): I was given to understand that the Minister was going to make a statement regarding Gwalior.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Who told you??

DR RAMKRIPAL SINHA: I got this impression.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Now discussion will start.

श्री लाल कृष्ण ग्राउवाणी: श्रीमन, श्रापकी तो रुचि ग्वालियर में होनी चाहिए।

(श्री सवाई सिंह उपसभाध्यक्ष सिसोदिया): मेरी रुचि तो पूरे हिन्दुस्तान में है।

श्री लाल कृष्ण ग्रा उवाणी : ग्राप तो उस राज्य के प्रतिनिधि हैं।

उपसभाध्यक्ष (श्री सवाई सिंह सिसी-दिया): म्वालियर में ही नहीं, सारे हिन्दुस्तान में मझे रुचि है।

SHRI JAGJIT SINGH ANAND: only want to find out whether the Home Minister or the Minister of State will say anything.

DISCUSSION UNDER RULE 176 RE-PORTED POLICE FIRING ON ONION GROWERS ON THE 19TH MARCH, 1980 AT PAMPALGAON-BASWANT,

#### District Nasik in Maharashtra, sulting in the death of two Farmers.

श्री सदाशिव बागाईतकर: (महाराष्ट्र): जिस समस्या के बारे में पिपलगांव - बसवंत में जो गोली काण्ड की घटना हई है, इसके बारे में हम विचार कर रहे हैं। यह बहुत गंभीर घटना है, सब से पहले तो मैं एक चीज आपके सामने वेश करना चाहुंगा कि जो फायरिंग का मतलब हम लोग समझते हैं, उक्त विरुम वर्ग यह फायरिंग नहीं हैं।

में ग्रापकी खिदमत में यह पेश करना चाहंगा कि जहां भी कहीं फायरिंग, लाठी-चार्ज वगैरह की बात होती है, डिस्ट्विट मैजि-स्टेट का उपस्थिति में उनकी श्राज्ञानसार इस तरह की कार्यवाही होती है। पिम्पलगांव बसवंत में यह जो घटना हुई है, कह इतनी शाकिंग है कि इसको फायरिंग कहते की बजाए मैन स्लोटर और असाइट कहना चाहिए क्यांकि गये चीबीस घंटों में जो माल्मात मेरे पास पहंची है, वह बहुत ही भयानक है। पिम्पलगांव-वसवंत जो प्याज की एक बड़ो मंड़ी, है, वहा नफेड के ग्रधिकरियों श्रौर किसान जो प्याज ले कर ग्राए थे, उनकी म्रभी चर्चा चल रही थी प्याज को खरीदने के बारे में। उसमें ग्राप्स में उनकी एक राय नहीं बनी कि कितना प्याज रफेड के अधिकारी खरीदेंगे। यह विषय विवाद का बन गया। इसके बाद किसानों ने कहा कि जब तक न केड के लोग हमको आश्वासन नहीं देंगे कि उनका पूरा प्याज खरीदा जाएगा तब तक हम लोग जो प्याज बैलगाड़ियों में लाद कर यहां लाए हैं, वे बैलगाड़ियां यहीं रास्ते में छोड कर बैठ जायेंगे और उन्होंने शस्ते में बेल ग। डियां छोड़ी स्रीर यातायात में हकावट श्रा गई। यह घटना 19 तारीख के सुबह के नौ दस के दरम्यान की है वहां न तो धारा 144 थी और ग किसी तरह के प्राहिबिटरी मार्डर्ज थे ना वहां बहुत बड़ा पुलिस फोर्स था कुछ नहीं था, लेकिन 10 बजे के ग्रासपास बम्बई से दुलिया की ग्रोर जाने के लिए एस० ग्रार० पी० (स्टेट रिजर्वे पुलिस) की 3 गाड़ियां थीं।

वे गाड़ियां वहां पहुं शे तो यातायात रक गया ग्रीर यातायात चल नहीं रहा, यह जब उन्होंन देखा, तो एस० ग्रार० पी० के जवान नीचे उतरे, एस० ग्रार पी० के जवानों के साथ पाटिल नाम का, जिसको सबइंस्पेक्टर कहा जाएगा वह पुलिस का एक ग्राफिसर था वह भी नीचे उतरा श्रीर जब उस ने देखा कि बैल गाड़ियां रास्ते में थीं तो उनको हटाने की उन्होंने काशिश की लेकिन वह जब नहीं हुया तब उन्होंने गोली चलाई, विना अनजा के । बिना अनुज्ञा यह गोली काण्ड है। कोई भी डिस्ट्क्ट मजिस्ट्रेट या वाकायदा ग्राथारिटी नहीं थी जिसने कहा हो गोली चलाग्री, ग्रौर उस गोली काण्ड में 2 श्रादमी मारे गए, दो नौजवान 20 श्रौर 25 साल के जिनके नाभ हैं---ग्रानंद कचर गवारे ग्रौर पाण्डुरंग शंकर ये किसान के दो नौजवान लड़के वहीं मारे गए और 8 आदमी तो सीरियसली, गंभीर रूप से, घायल हुए । तो वह जो काण्ड हुम्रा है, उस में प्याज का क्या मामला है, वह तो प्रलग रहा लेकिन एक अनग्रयाराइज्ड फायरिंग यह हुई। यह गोली चलाने का हुयम देने का कोई अधिकारी नहीं था । वहां जो पाटिल नाम का ग्रफसर नीचे उतरा उसका भ्रधिकार नहीं था। यह बताया जा रहा है कि लोगों ने ट्रक्स को आग लगाने की कोशिश की, पुलिस का कोई वैन जला ग्रीर कोई ट्रक जला ऐसी कोई खबर नहीं। वताया जाता है लोगों ने कोशिश की ट्रक जलाने की, उसकी हिफाजत में यह गोली चलाई गई स्रौर लोगों को भगाया गया !

इससे बहुत ही बुनियादी सवाल पैंदा होता है उपसभाध्यक्ष जी। ग्राखिर ग्रादमी की जान का नुकसान ग्रार एकाध ट्रकों को ग्राग लगाने की बात करा एक स्तर पर हम सोच सकते हैं? कोई कानून की व्यवस्था नहीं बिगड़ी थी कोई हिसा का वातावरण उस वक्त नहीं था। एस०ग्रार०पी० के जवान जा रहे थे एक्सीडेंटली वे वहां पहुंचे ग्रार जब उन्होंने देखायातायातपूरी तौर से हक गया है

तो थोड़ा इंतजार किए बगैर उन्होंने गोली चलाई ग्रीर इन लोगों को मार डाला। बात यहां तक नहीं हुई। 12 राउंड फार्सार्ग के हुए हैं और इतनी अधाबुंध गोली चलाई गई है कि जिन लोगों को इस सारे काण्ड में किसी तरह का दखल नहीं था, ताल्ल्क नहीं था, सम्बन्ध नहीं था, जो यात्री थे उनको पीटा, जो सरकारी डाक्टर था उनको पीटा, यहां तक मामला बिगड गया कि उस दिन विद्यार्थियों की देसवीं, बारहवीं कक्षात्रों के फाइनल एग्जा-मिनेशन थे, उन को भी, बच्चों को भी पीटा गया श्रौर वहां का जा कोर्ट है उस कोर्ट के कंपाउंड में भी एक गोली जाकर गिरी जो एक वकील ने पुलिस के पास देकर अपना एक स्टेटमेंट वहां दे दिया। तो इस तरह की यह बात हुई। इसलिए यह जो कुछ हुआ है पुलिस काण्ड, मैं सिर्फ कान्नकी दृष्टि से नहीं कहना चाहता। रह क्यों हुन्ना? लाएण्ड ऋडिंगकी बडी चर्चा हो रही थी कि पिछले जमाने में ला एण्ड ग्रार्डर बिगड़ रहा था, ला एण्ड ग्रार्डर ग्रब सब ठीक हो गया । हम ऋए दिन हाऊस में यह प्रश्न उठा रहे हैं। दिल्ली में ग्रंधों के ऊपर लाठी चार्ज हम्रा मौर घटनाएं इधर उधर हुई । तो मेरा यह कहना है कि बिल्कुल एक गैर-जिम्मेदाराना तरीके से यह हुआ चूंकि आज महााष्ट्र विधान सभा भंग हो गई, वहां इस सवाल को उठाने वाला कोई नहीं है, पाप्लर गवर्नेमेंट नहीं है, इसलिए पुलिस बेकाब हो गई है और यह ग्रंधाध्ंध गोली चलाने का काम उन्होंने किया। इसलिए मैं चाहंगा किये लोग जिन्होंने गोली जलाई है, जो फायरिंग की उसकी खाली न्याधिक जांच की बात नहीं है, एडिमिनिस्ट्रेटिव जांच की बात नहीं है। पहला काम यह होना चाहिए कि जिन्होंने बिना परमिशन के, बिना किसी अथारिटो की अनुज्ञा लेकर गोली चलाई, उन अधिका-रियां को गिर्फ्तार करना चाहिए। ग्रीर उन पर 302 के तहत मुकदमा दायर करना चाहिए। मैं पूछना चाहता हूं कि गृह मंत्री महोदय से कि वटा वे यह स्राप्त्वासन देंगे ? एक बात यह थी।

ajur 🛊 Turijaki kitara kan siste

#### १८८ ५ श्री सदािशव वागाईतकर

दूसरी बात यह है कि किसानों का जो यह प्याज वाला आन्दोलन सब तरफ चल रहा है और उस में किसानों को ठीक दाम मिलने की जो बात है उस की ओर सरकार ने अनदेखा किया है इसी लिए यह सारा मामला बिगड़ रहा है और सरकार जो देर कर रही है उस का भयानक परिणाम हो रहा।

मैं एक ग्रीर चीज ग्राप के समाने रखना चाहता हूं। स्राप को मालूम करना चाहिए कि किसान अशांन्त क्यों हैं। 1978-79 के दरमियान जितना प्याज उगाया गया उस से किसानों को 80 करोड रुपया मिला। ग्राहकों को उसी प्याज के लिए 400 करोड़ रुपया सारे देश में देना पडा। जो बीच का सारा फायदा है--50 करोड़ रुपया स्टोरेज और ट्रांसपोर्ट का छोड़ दिया जाए--करीब-करीब का मुनाफा 270 करोड रुपए श्रादितिए श्रीर दलाल लोगों ने उठाया है। जो पैदा करने वाला किसान है उसको जो मिला उस का तीन गुना, चार गुना ज्यादा मिडिलमैन को मिला है। इस लिए उपाध्यक्ष महोदय, मैं सरकार से जानना चाहता हूं कि जो नीति का सवाल है उस के बारे में वह क्या करने जा रही है। जब भी इस तरह का सवाल उत्पन्न होता है तब सरकार इन्टरवीन करती है, लेकिन बुनि-यादी नीति की जो बात होती है वह यह सरकार नहीं करती है। इस लिए पहली बात मैं यह उठाना चाहुंगा कि जो ग्रन्धाधुन्ध गोली-काण्ड हुम्रा है उसके पाछे है क्या । इस भन्धाधन्ध गोली कांण्ड के पीछे एक स्रीर घटना 🕯 जिस का जिक्र मैं करना चाहता हूं। क्या इर जोज के लिए इन्दिरा गांधी का नाम दवा है, तावीज है। अखबार में यह आया है कि उस वक्त वहां के एम ० पी ० जो मालेगांव म्रादिवासी सीट से चुने गये हैं जा रहे थे। उन का नाम भी आया है श्री काहनडोल। उन्होंने किसानों से कहा कि यह सारा झगड़ा बन्द करो, इन्दिरा जी के पास मेरे साथ चलो, आप की जो बातें हैं उन की सुनाई वहां होगी, माप को न्याय मिलेगा । यह बात उन्हों ने कही। उससे भी किसान नाराज हो गये हैं। इस लिए एक चीज का हम खुलासा चाहेंगे कि ग्राप इस जीच को जिस दृष्टि से सुलझाना चाहते हैं। राजनैतिक दृष्टि से अगर हर चीज को ग्राप देखेंगे तब इस का इलाज निकलेगा । इस तरह की भूमिका ले कर श्रगर श्राप का बर्ताव रहेगा तो श्राप में लोगों का विश्वास होगा ही नहीं। इस लिए गोली चलाने की बात यहां पर हुई है उस की तरफ सरकार किसी भ्रफसर की हिफाजत करने की दृष्टि से न देखें। सरकार इस को प्रेस्टिज का इशुभी न बनायें। जिस तरह का ब्यान सरकार ने इस मामले में दिया है उससे मुझे शंका है कि सरकार भ्रपने ग्रफसरों को बचाने के लिए ग्रपनी प्रेस्टिज के नाम पर जो इस की न्यायिक जांच की बात है, जो ग्रफसर ग्रपराधी हैं ग्रौर जिन को दंड देनेकी बात है उस को टालने की कोशिश कर रही है। यह मैं साफ तौर पर कहना चाहता हुं। इस लिए मैं गृह मंत्री जी से श्राक्वासन चाहूंगा कि गृह मंत्री किस दृष्टि से इस मसले का हल ढूंढने की कोशिश कर रहे हैं, इस के बारे में उन की सोच क्या है इसका साथ-साथ ब्यान वह करे।

मैं एक ग्रौर ग्राश्वासन चाहुंगा। ग्राये-दिन जब इस तरह की मारकाट होती है तब सवाल ग्राता है ऋाउड कन्ट्रोल टेकनीक का ग्रौर पुलिस ग्रौर ऋाउड के बीच रिलेशन का। उस वक्त सरकार की तरफ से कहा जाता है कि पुलिस को हिदायतें दी जा रही हैं, पूलिस को नई शिक्षा प्रदान की जा रही है। कल इसी प्रकार हाउस में हरिजनों का मामला उठा । अखबारों में आया है कि मंत्री ने सब राज्यों को निर्देश दिये हैं, सूचना दी है। इस तरह की बात उत्पन्न हो जाने पर श्राप सूचना देते रहेंगे तो उस का कोई परिणाम नहीं होगा। बुनियादी तौर पर ग्राप को इस का फैसला करना चाहिए ऋाउड के साथ पुलिस कैसे व्यवहार करे। एस० ग्रार०पी० जो पुलिस फोर्स हैं वह बहुत फोर्स है। वह बहुत डि-ह्यूमनाइज

### श्री सदाशिव बागाईतकर]

स्पाइसीज हैं। ऐसा माना जाता है। वह लोग जहां भी जाते हैं वहां ही इस तरह का काण्ड हुम्रा करता है। यह बिलकुल स्पष्ट बात है। तो इस तरह का फोर्स बिलकुल विदड़ा किया जाये भीर उसे डिस्बैंड किया जाय। सामान्य पुलिस के मार्फत व्यवहार किया जाये। उन के द्वारा इस प्रकार के कांड कई बार महाराष्ट्र में लेबर मूवमेंट में हो चुके हैं। तो इस लिए मैं कहता हूं कि जो फैक्ट्स सामने आये हैं उन पर आप अपना ब्यान दें भीर मेरेद्वारा उठाये गये मुद्दों का खुलासा आप दीजिए औरन्याय देने की दृनिट सरकार को कदम उठाना चाहिए। इसके लिए आप हम को आपवासन दें। इतना ही मैं कहना चाहता हं।

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Nage-shwar Prasad Shahi. He is not here. Mr. Harkishan Singh Surjeet. He is not here. Mr. A. G. Kulkarni:

SHRI A. G. KULKARNI (Maharashtra): Sir, my colleague has raised certain problems about the firing at Pimpalgaon and the death of two farmers and the brutal attack on farmers, doctors and other social workers and political workers who approached the authorities to get redress. My colleague has also given many instances and facts which the Government must also be knowing.

Sir, at the outset I would like to draw the attention of the Home Minister to the fact that this is not a problem of NAFED or any other organisation but it is purely a problem of law and order and the permissiveness after the victory of the Congress (I) in the Lok Sabha elections which has created this disorderly situation.

Sir, about the police, the less said the better. We are given here lectures, as my friend has stated, about "sensitivity", "touchiness" and so on. Leave aside "sensitivity"; we were

told that the police has to be educated. when the lathi-charge was made on blind persons. Now, Sir, the Prime Minister is saying about educating the police. What happened at Narayanpur? She said the police is brutal and the Government is incompetent the same logic, your Government is incompetent and the police are more brutal because you have demoralised the police and the administration. The undue transfers, undue promotions and all types of methods to pressurise the bureaucracy to do this and to do that, have created this situation. In this connection, another instance was brought to the notice of the House, in the morning, the attack on lawyers. Have you ever heard of it? Sir, you are a lawyer yourself from that very State. Has anybody in this country, even during the British days, ever heard of the lawyers being brutally attacked by the police? We have never heard of it. Mr. Pranab Mukherjee is laughing. I know he will be having something up his sleeve. But I would only plead with him and his colleague, Mr. Makwana that this has to be taken very seriously, as the entire police force and the administration are totally demoralised at present. Sir, take for instance, the leakage of Justice Bhagwati's letter. A Supreme Court Judge writes to the Prime Minister. He can write personally. why this particular leak and leak in stages? It is not leak in one stage; it is leak in stages. I think my friend, Mr. Vasant Sathe is doing his job well so that impressions should be created in the judiciary and the police force should always be demoralised and always in a panicky condition.

About the court cases, etc., I do not want to say anything. But to the political point, the Home Minister has to apply his mind. Very recently the I.G. of Maharashtra was transferred. I do not want to allege anything because I know this is a fact. He was a co-worker with us in the 1942 movement.

I thought he had retired. While Coming to Delhi I just enquired and

[Shri A. G. Kulkarni]

Discussion

I was told that he has not retired, but he has been transferred. I asked for the reason for his transfer because only six months back he has gone there. I was told that he was connected with some Maruti case. In the place of Nagarker, Bhinge has been appointed. He is also a competent officer. I have nothing against him. I am only bringing to your notice the political aspect of tampering with administration. Are you going to transfer every officer connected with Maruti case! The Shah Commission report has been withdrawn. But how can many things brought before the country be wiped out? I am against such Commissions. There I am one with you and your party. The Janata Party made a mess of all these things. That party had no experience of ruling. I am sorry to say-though I have great respect for Morarji Bhaithat obstinacy has ruined the Janata Party and its administration. Shrimati Indira Gandhi is not only a clever diplomat and administrator, but she also knows how to use cosmetics and cophistication to become a dramatist at every moment when such problems of atrocities on Harijans, this and that, take place. But the basic question is this. Do not demoralise police and administration. This is the basic thing which you have to attend to.

I only quote from today's regional paper from Maharashtra. I do not want to quote, but I will give you the meaning and for verification I will pass the paper to you गोवंडीतील श्रागीला कांग्रेस गटांतील वैमनस्य कारण At Bombay, Mr. Mahapatro, a colleague of mine from the CPI spoke of some police brutality against the slum dwellers in Bombay पिपलगांव बसवंत-गोलीबार ग्रावश्यकता वाट-

That means whatever firing took place about 2,000 slum dwellers were

ल्यासच न्यायाललीन चौकशी।

homeless due to the brutality by police and Congress (I) workers ...

VICE-CHAIRMAN THE SAWAISINGH SISODIA): The question before us is about the growers.

SHRI A. G. KULKARNÌ: In Maharashtra there is the Central rule. But there are 39 Ministers-39 Lok Sabha Memebrs returned in the electionsissuing orders on telephones to Secretaries and pressurising the Advisers. Kandolay is a poor friend of mine. I know him. He is a very nice man. But he did not know the timing for speaking. Indira Gandhi's name was popular then. Now with the price rise the graph has come down. This you have to understand objectively. Then you can solve this problem. I was told that the Adviser was hesitating to order a judicial enquiry. He first ordered it because the Home Minister or somebody said that there would be an enquiry. Now he says that if he is satisfied, he will order a judicial enquiry. Who is this Adviser to say that? I demand from the Government that in this case a judicial enquiry has to take place immediately if you really want to do justice and to create a feeling for law and order among the people, and then you should punish the police people who have done this.

Mr. Swaminathan is here. I want to say something for his guidance. You have this NAFED. I have also been in the Congress Party and I know what it is meant for. NAFED is a fire-fighting force. There are the problems of plenty. You are encouraging growers to grow more. Once the growth takes place, the Government like Viswamitra disowns the child. You are not a Viswamitra. Be a legitimate father of that child. When the growers are producing more, the NAFED is acting only as a firefighting organisation. You ask them to produce more. I was connected, alongwith the Vice-Chairman who is sitting there, with the co-operative movement and we are all co-operators.

There should be a permanent arrangement. As Mr. Bagaitkar has said, the traders have to be eliminated and the co-operative marketing organisation has to be strengthened at every stage. So, I will demand that they should be assured of a remunerative price. Not only that. As a co-operator, Sir, you will appreciate that they raised a demand that they wanted not only a remunerative price, but a production price. They asked: "What is our production price?" Production price was between Rs. 52 and Rs. 70. There can be two opinions and I can understand that. The NAFED was asked to purchase it. But the NAFED refused to purchase on one ground or the other. It is because, Sir, it is only a fire-fighting unit and it is not a viable marketing organisation and there is the question of lack of funds, lack of administrative skill and managerial talents and these things have to be assured. I have been saying this for the last five years on the floor of this House. The traders were offered only Rs. 25. Who will purchase it at that price, Sir? If the NAFED is not going to purchase it, who will purchase it? If there had been a popular Government, which was there and which you dissolved, it could have done something. Under the Congress Government, jaggery was lying on the roads and there were no purchasers. The Maharashtra Marketing Federation and the State Government which was then under Mr. Vasant Rao Naik, purchased it. They said: "This is the remunerative price. Whatever may be the loss, we do not bother about it," Now, you also please assure the NAFED that whatever be the loss, it should buy it and if there is any loss, if the Central Government is responsible, it should take care of that and you can get the money from the Maharashtra State Government budget. But you must give them price, a minimum price of Rs. 60.

SHRI SADASIV BAGAITKAR: They demand Its. 75.

SHRI A. G. KULKARNI: Anything between Rs. 60 and Rs. 75 is the average price. But a minimum price of Rs. 60 has to be given and now whatever loss has occurred is of no significance because the farmers the Poona and Nasik districts, as you know, Sir, have developed a technique of production and I would only request you to accede to their demands. But, Mr. Makwana, I am not suggesting anything very lightly. I am very serious on this matter. Do not demoralise the administration; do not demoralise the judiciary; do not encourage sycophants like Mr. Bhagwati of the Supreme Court; do not encourge such things by transferring officials from place to place. That is not going to solve the problem and you will only bury yourself in these crimes and the people will not forgive you. I say this because the people have already taught a lesson to us when we were together. They have given us lesson for joining the Lok Dal Government. So, for the third time, you will again be taught a lesson. That is all that I would like to say.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Swaminathan, would you like to intervene at this stage?

SHRIS, W. DHABE (Maharashtra): Sir, let all the speakers speak first and then he can reply. That is the procedure for discussion under Rule 176. He should reply afterwards and not now.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I will give some information to you first.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Yes, let him speak now. Then it may not be necessary to put questions.

SHRI R. V. SWAMINATHAN: Sir, I want to make a few points and I am not going to take much of the time of the House.

On the 15th of this month, Sir, I made a statement in the Lok Sabha mentioning that the price for onion will be the minimum support price which would be from Rs. 45 to Rs. 60 and that was decided upon for the simple reason that there was an agitation among the farmers, particularly in the Poona and Nasik districts and they wanted a higher price. They wanted a higher price for the simple reason that the previous Government, the Janata Government, had fixed the support price at Rs. 40 and not more than that. This price of Rs. 40 was a very small amount. But that was the maximum. The traders were offering only Rs. 20 or Rs. 25 or Rs. 30 to the farmers per quintal. That was why the Cabinet met and also decided to give a support price, a minimum support price, of Rs. 45 to Rs. 60 and the NAFED was also asked to purchase it by paying up to Rs. 60 to the farmers. Sir, immediately thereafter, on the 17th and the 18th, they began to purchase. They have paid for inferior quality also, about Rs. 50, and now they have purchased at Rs. 45 to Rs. 60 and at the rate of Rs. 55 and 60 also they have purchased. It comes to Rs. 55 for the NAFED. The charge against NAFED is that they were not purchasing; they were simply keeping quiet and they allowed the traders to purchase. So far as my information goes, I was told on the telephone by the Managing-Director of NAFED that NAFED has been purchasing onions, that these are all false stories created. That is what I have been informed.

SHRI A. G. KULKARNI: Who told you this, Mr. Swaminathan?

SHRI R. V. SWAMINATHAN: The Managing-Director of NAFED.

SHRI A. G. KULKARNI: The managing-Director of NAFED is an interested person. He has to be hauled up for the inquiry also. Do not give us reply based on NAFED Managing-Director's version. We know what he said. The NAFED people refused for many reasons. I do not say that they were not prepared to purchase. The day you assured the Lok Sabha that you would purchase onions at the rate of Rs. 45 to Rs. 60 per quintal, NAFED said that they did not want to purchase that day because there was too much of quantity and they had no place; that was one reason. Secondly, they had also got under-hand dealings with traders. Do not talk of the bureaucracy. That is fit for the waste-paper basket.

SHRI R. V. SWAMINATHAN: Well, Sir, whatever it may be, I am giving the information what I have got. So far as the purchase is concerned they bought at the rate of Rs. 60 per quintal also as the maximum for good quality. But, Sir, some motivated political persons, some interested parties, instigated the farmers to resort to violence. That was unfortunate. .... (Interruptions).

SHRI SADASIV BAGAITKAR: Sir, the agitation that was going on in Poona was completely non-violent. Not a single politician was attached with this agitation.

THE VICE-CHAIRMAN SAWAI SINGH SISODIA): Please do not interrupt.

SHRI R. V. SWAMINATHAN: I am making my statement. Interested parties or politically motivated parteis were there. I feel very sorry that two young people lost their lives. feel very sorry for that unfortunate incident. Being a farmer myself, I feel very sorry for this incident that has taken place. Anyhow, the inquiry is being conducted. When the result comes, the guilty persons will be punished. I can give an assurance to the House and to Mr. Kulkarni about this.

SHRI A. G. KULKARNI: us that the loss will be sustained by the Maharashtra Government, whatever it might be.

SHRI R. V. SWAMINATHAN: Also. Sir, even paying some compensation also. With the shooting aspect,

colleague, Mr. Makwana, will deal. I am only placing these facts before the House that the NAFED should purchase. For the information of Mr. Kulkarni, I may also add that we are also exporting onions. So there is no point in not purchasing. We are prepared to purchase whatever quantity comes to the market.

With these words, I conclude statement... (Interruptions).

SHRI S. W. DHABE: I am surprised that the Minister has given an assurance before hearing other Members. It is very unfair that without hearing other Members, the whole thing has been finished by the Minister. The matter is very serious, because in Nasik district, in the Lok Sabha elections, Mr. Vinayak Rao Patil, the Congress(U) candidate, got more votes. (Interruptions) It is no use laughing. This is how the bureaucracy looks at it ... (Interruptions)

SHRI A. G. KULKARNI: This is the sophistication of Indira style of killing indirectly... (Interruptions) You must understand that.

SHRI S. W. DHABE: I would like to place a few facts before the House. There is a centre, NAFED's centre at Pimpalgaon Baswant, for purchasing onions from growers. Cultivators were asking for a price for which it should be purchased immediately. That was not done. Fifteen hundred onion cultivators were there. And they sat on the road. It was blocked. It was the Agra-Bombay Road. The State Rescue police force came in vans. At that time, a Congress(I) M.P. came advising that they should go to Indira Gandhi and get it done. They simply told him that they were not interested in any political party. Theirs was an organisation of growers. They were interested that their goods should be sold. They were not interested in politics and in going to this place or that place. They want-

ed immediate sale. After that there was provocation by the other people. The police wanted that they should clear the road. Simply because they were not clearing the road, they started firing. I would like to know from the hon. Minister whether permission was granted by the District Magistrate or any other officer for the firing to the Reserve Police officials who were going in trucks or cars on that road and to indulge in such a brutal attack on the cultivators and the kisans of Maharashtra. It is said —that two cultivators died. Their names were Anand Kachru Gaware, aged 25 years and Pandurang Shankar Niphade, aged 20 years. I am quoting from the Maharashtra Times dated 20-3-80. Gaware was directly hit on his head and died instantly. They did not stop there. A number of people  $\mathrm{wer}_{\mathfrak{S}}$  injured. There  $\mathrm{was}$  some  $\mathrm{exa}$ mination going on. The boys were coming out at 2.30 in the afternoon from the examination hall. were also attacked. Then they went to the station bus stand. At the bus stand, they did not spare the people there. They were also attacked. When some persons went to the doctor alongwith victims for medical treatment, they also attacked the doctor. Think of it. The police went to the extent of attacking the doctor. Hi<sub>s</sub> name i<sub>s</sub> Dr. Jyoti Kuma<sub>r</sub> Dey. The police went to his place and attacked him. What does it show? It is clearly a political vendetta against the people who are not with the Congress(I) and who were not with them in the last elections. I am surpri**s**ed that attacks are going on in Nagpur also. Up till now we were hearing that landlords are attacking the Harijans. They are being killed and atrocities are being committed. In place from where I come, that is Nagpur, on the 16th of March 1980, one Naresh Eknath Thul, a harijan youth, was arrested by a Police Inspector. He was taken to the Police Station. He was beaten up and he was killed. He died in the Police Station on the 16th night. When he was taken to the hospital, he was declared dead.

VICE-CHAIRMAN (SHRI THE SAWAISINGH SISODIA): How is it relevant to this incident?

SHRI S. W. DHABE: I am showing The bureaucratic tendency. thinking is that they are right and that they can do anything. Is it proper to destabilise the institutions like judiciary and to think that the people should be brought under control by the armed police. I would like to know whether the Government will immediately appoint a judicial quiry, not a magisterial inquiry, into this incident. A magisterial inquiry will not serve any purpose. Thirdly, I would like to know from the Minister whether the NAFED officer who was offering only Rs. 30 - will be proceeded against. The Government says that the price offered was Rs. 45|and Rs. 50 -. Why is it that the officers of NAFED were asking the farmers to sell their goods at such a low rate? Were they in league with some private traders? If it is a fact that Rs. 30 - were offered, there should be immediate suspension of the concerned officers and an inquiry should be held. Lastly, I would like to know whether it is a fact that a doctor and students were also attacked. I want to know whether it is a fact the doctor who was giving the treatment was also attacked. The say, that those people who were injured were taken to the hospital and the doctor was giving medical relief. They went and attacked doctor saying, "Why are you giving medical relief?" Sir, this is one of the most heinous things that has happened in Maharashtra. What has happened in Nagpur. Nasik, etc. raises many doubts about how the Central Rule is administered in Maharashtra. Therefore, Sir, I would like the hon. Minister to make a statement as to why the SRP was authorised to resort to that firing. I also want him to take action against the people responsible because they entered into the hospital and attacked the doctor who was only giving medical relief to the injured people.

VICE-CHAIRMAN (SHRI THFSAWAISINGH SISODIA): Shri Shahi. Please be brief.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, श्राप भी किसान हैं, हमारे मंत्री स्वामीनाथन जी भी किसान हैं, हमारे गृह मंत्री जी भी किसान हैं मैं जानना चाहता हं

श्री सदाशिव बागाईतकर: मकवाणा जी कहां किसान हैं।

श्री नागेश्वर प्रसाद शाही: सवाल हैं।

SHRI A. G. KULKARNI: wanaji was in the Excise Department.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I am a landles, labour.

श्री नागेश्वर प्रसाद शाही: दो सवाल हैं। एक सवाल तो किसानों के उत्पादन का उचित मृत्य ग्रौर दूसरा है पुलिस का सलुक । मैं जानना चाहता हं कि क्या यह वही पुलिस है जिसने नारायणपूर में जुल्म किए थे ग्रौर जिस पर इस महान देश की प्रधान मंत्री को दौड़ कर वहां पहुंचना पड़ा था ग्रौर यह कहना पडा था कि उत्तर प्रदेश की सरकार इनकम्पीटेंट है इसलिए कि यह पुलिस को कंट्रोल नहीं कर सकती है। इसलिए उसे रहने का कोई हक नहीं है। This was the statement of the Prime Minister of the country. She said:

'The UP Government was not able to control its police. Therefore, it no right to continue in office. must go and it has gone.' I want to know from the Minister of State for Home: Is it the same police?

SHRI HAREKRUSHNA MALLICK (Orissa): Shameless police.

NAGESHWAR PRASAD SHAHI: And if it is the same, how is it that the atrocities in Nasik are different from those in Narainpur? I am a man who lives near Narainpur.

Discussion

संसदीय कार्य विभाग में राज्य मंत्री (श्रीं सीताराम केसरी): हिन्दी में बोलिए ।

श्री नागेश्वर प्रसाद शाही: मैं नारायणपुर के नजदीक का रहने वाला हं केसरी जी । नारायणपुर की घटना को मैं ग्रच्छी तरह से जानता हूं। उपसभाध्यक्ष महोदय, नारायणपुर की घटना जिस दिन हुई उसके एक दिन पहले जिस दिन बुढ़िया बस से दब कर मर गई उसी दिन से उस गांव में यूथ कांग्रेस के लोगों का कैम्प खुल गया।

(श्री सवाई उपसभाध्यक्ष सिह सिसोदिया): ग्राप कृपया नासिक घटना की बात करें।

श्री नागेश्वर प्रसाद शाही: नासिक की बात पर ग्रा रहा हूं (Interruptions) केसरी जी मैं हाथ जोड़ता हूं।

उपसभाध्यक्ष (श्री सवाई सिसोदिया): दूसरी घटनाम्रों में समय लग जाएगा।

श्री नागेश्वर प्रसाद शाही: श्रीमन्, नासिक में क्या हुन्ना ? नारायणपुर में जिस दिन वह बुढ़िया मर गई उसके पहले ही यहां से हुक्म हो गया था कि ऐसी सिचुएशन कियेट करो कि उस गवर्नमेंट को डिजाल्व किया जा सके । इसलिए उस बुढ़िया के मरते ही गांव में युथ कांग्रेस का कैम्प खुल गया । यूथ कांग्रेस के 100 लोग उस गांव में स्त्री, बच्चों को, सब को रात-दिन सिखाने श्रौर समझाने

में लगे थे कि प्रधान मंत्री जी स्नाएंगी तो क्या कहना है, चीफ मिनिस्टर स्राएंगे तो क्या कहना है, होम मिनिस्टर ग्राएंगे तो क्या कहना है । सब ग्रौरतों को सिखाया कि किस तरह रो-रो कर कहना है । श्रीमती तारकेश्वरी सिन्हा वहां गई थीं, श्रीमती जमुना देवी भी वहां गई थीं । इन लोगों ने उन ग्रौरतों के पास जा कर बात की । किसी ने यह नहीं कहा कि मेरे साथ रेप किया गया। लेकिन प्रधान मंत्री जी ने 6 Р.м. क्या बयान दिया । महिलास्रों के साथ पुलिस ने मास रेप किया है। Is it the same police? The DIG was transferred but the Chief Minister immediately .... (Interruptions). The SHO was suspended. The whole postaff was lice station and all the police staff was sacked by the Chief Minister. सारे मिनिस्टर वहां दौड़कर पहुंच गये । यहां कौन गया ? यहां तो श्रीमन्, महाराष्ट्र के गवर्नर का एडवाईजर भी नहीं गया । यह मकवाणा साहब फर्क है । मैं इसको यहीं छोड़ देता हूं स्राप स्वयं जांच कीजिए कि क्या इस तरह का व्यवहार नहीं हुग्रा कि महाराष्ट्र की पुलिस जल्म करे तो कोई ख्याल नहीं ग्रौर उत्तर प्रदेश की पुलिस करे तो वहां प्रधान मंत्री जी जांये ग्रौर एक पूरी पिक्चर बना दी जाये । इसको यहीं छोडकर ग्रब मैं उत्पादन के ऊपर ग्रा रहा हूं कि किसानों के उत्पादन की पर क्विंटल लागत जो है वह करीब 70-80 रुपये की है श्रौर गवर्नमेंट ने उनको क्या म्राफर किया है, 45 रुपये । श्रीमन, यह वही स्रोनियन है जो कि चुनाव के दौरान देश भर के ग्रखबारों में विज्ञापित होता था कि प्याज का भाव मेरी सरकार में डेढ रुपये किलो था ग्रौर इस समय ग्रा रुपये किलो है । यह वही स्रोनियन जहै जिसका विज्ञापन छापकर वोट सात गया । ग्राज क्या हालत है श्रीमन्, मांगा

[श्री नागेश्वर प्रसाद शाही]
यह ग्रोनियन जब किसानों के घर में है
स्वामीनाथन जी, तो इस समय नासिक
का रेट एक्चुग्रल जो व्यापारी ग्राफर कर
रहे हैं वह 30 रुपये क्विंटल है...

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): शाही साहब, प्याज के छिलके जितने निकालेंगे उतने कम हैं। ग्रागे बढ़िये।

श्री नागेश्वर प्रसाद शाही: स्टेट गवर्नमेंट ने, नाफेड ने जब इन्कार किया कि इतना प्याज नहीं खरीद सकते हैं यह हमारे फाइनेंसेज के बाहर है तो उस समय गवर्नमेंट ने कहा : The traders should come forward. ग्राधा नाफेड खरीद ले ग्रीर ग्राधा लोकल ट्रेडर्ज खरीद लें। लोकल ट्रेडर्स ने 30 रुपये का भाव ग्राफर किया ग्रीर लागत है उस पर 56-58 या 60 रुपये । परन्तु लोकल ट्रेंडर्स ने जिनको डिस्ट्रिक्ट मैजिस्ट्रेंट ने परमुग्रेड किया खरीदने के लिए, केवल 30 रुपये ग्राफर किया । हमारे गृह मंत्री जी कह रहे हैं हम किसान हैं। ग्राप श्रगर किसान हैं तो श्रापकी सरकार को ग्रागे ग्राना चाहिए किसानों के उत्पाद माल को खरीदने के लिए। जिस तरह से चौधरी साहब की सरकार ने किया था। मिल मालिकों ने कहा कि गन्ना नहीं खरीदेंगे, यु०पी० स्रौर विहार स्टेंट की गवर्नमेंट ने कहा कि हम ग्रपने पास से रुपया देंगे और उन्होंने ब्रढ़ाई रुपये पर क्विंटल दिया । मिल मालिकों से कहा, गन्ना खरीदो । बिना गन्ना खरीदे मिलें बंद नहीं हो सकती हैं। पैसा भी ग्रपने पास से दिया ... (Interruptions) उसी तरह से मंत्री जी अगर श्राप किसान हैं, ग्रापके दिल में किसान का दर्द है तो ग्राप की सरकार को सामने ग्राना चाहिए कि जो घाटा हो उसे सरकार बीयर करे। लेकिन िसान को कम से कम लागत का मूल्य मिलना चाहिए। लागत से कम मूल्य बनाना, वही सरकार कर सकती है जो किसानों की दुश्मन होगी, विरोधी होगी। मैं वहां का नहीं, स्थानीय नहीं हूं लेकिन वे बता रहे हैं कि उनको इसलिए दण्डित किया जा रहा है... (Interruptions)

उपसभाध्यक्ष (श्री सवाई सिह सिसोरिया) : वह बोल चुके हैं ।

श्री नागेश्वर प्रसाद शाही : कि उन्होंने सरकारी पार्टी को वोट नहीं दिया। मैं नहीं जानता लेकिन वे लोग बता रहे हैं कि उन्हें दण्डित किया जा रहा है । लेकिन श्रीमन, मैं कहना चाहता हं कि ग्रोनियन किसान हो या गन्ना किसान हो ग्रगर उसे लागत का मुल्य नहीं मिलेगा तो स्रब किसान भी जागेगा। वह जाग गया है श्रीमन्, क्या श्रापको मालूम नहीं कि एक साल पहले जब बिहार में लोक दल सरकार थी तब चीनी मिल मालिकों ने सरकार को मजबूर कर दिया था कि एक्साईज ड्युटी हटाग्रो नहीं तो मिलें नहीं खुलेंगी । चीनी मिल मालिक सरकार को मजबूर कर सकते हैं क्योंकि उनके पास साधन हैं, एकता है। लेकिन गरीब किसान जो उसके पास न थैली है, न साधन है, एकता की भी कमी है। इसलिए वह मजबूर नहीं कर सकता । लेकिन में मंत्री जी से निवेदन करना चाहता हं ग्रौर जानना चाहता हुं कि क्या सरकार . . .

उपसभाध्यक्ष (श्री सवाई सिंह सिसो-दिया) : शाही साहब दो मिनट की बजाय दस मिनट हो गये हैं।

श्री नागेश्वर प्रसाद शाही: .ं.. किसानों को उचित मूल्य देने के लिए ग्रपने साधन का इस्तेमाल करेगी ग्रौर क्या सरकार नफेड को जितने पैसे की जरूरत हो, उतना पैसा देकर उनसे कहेगी कि वे सारा पर्चेज करें ग्रौर स्टाक में रखें ?

श्री कल्प नाथ राय (उत्तर प्रदेश) : श्रीमन्, महाराष्ट्र में प्याज पैदा करने वाले किसानों के ऊपर जो लाठी-चार्ज हम्रा, जिसके कारण वहां दो-एक किसान मारे गये, यह बड़ी ही दुर्भाग्यपूर्ण घटना है। जब तक सरकार दाम-बांधो नीति को स्वीकार नहीं करती तब तक हमारे देश में किसानों की लूट बंद नहीं हो सकती, किसानों के खेत में पैदा होने वाली चीजें मिटटी के दाम बिकें ग्रौर कारखानों में बनने वाली चीजें सोने के दाम बिकें, इसके कारण ग्राधिक ग्रसन्तुलन पैदा हो रहा है। पिछली सरकार किसानों का नाम लेकर इस मुल्क में ग्राई थी ग्रौर किसानों के नाम को लेकर इस मुल्क में एक प्रधान मंत्री चौधरी चरण सिंह ने पिछले चुनाव जीते थे।

म्रादरणीय बागाईतकर जी भी यहां मौजूद हैं। लेकिन गांव या कृषि के विकास के लिए या किसानों के लिए पिछली सरकार, लोक दल ग्रौर जनता ने कोई ठोस एवं समयबद्ध कार्यक्रम नहीं बनाया। इस मुल्क की स्रोल्ड कृषि नीति में बनियादी परिवर्तन होना चाहिए। श्राज खेती की सीमा रखी गई है कि लैण्ड सीलिंग के अनुसार एक आदमी के पास ज्यादा से ज्यादा म्राठारह एकड़ खेती होगी। लेकिन देहात में अगर किसी व्यक्ति के पास दस एकड़ खेती है तो दस एकड़ खेती को ग्रगर बेचा जाए गांव में तो उसकी कीमत कम से कम एक लाख रुपया मिलेगी। यदि इरिगेटेड लैंड है तो उसका दो लाख रुपया मिलेगा। भ्रगर इरिगेटेड नहीं है तो उसका एक

लाख रुपया उस ग्रादमी को मिलेगा। एक व्यक्ति ग्राज ग्रगर एक लाख रुपये को बैंक में जमा करता है तो उसको बारह हजार फिक्सड डिपाजिट में सूद मिलता है लेकिन भ्रगर कोई व्यक्ति दस एकड खेती रख कर दिन-रात चार बजे सुबह से लेकर बारह बजे रात तक काम करे तो उसको खेती में दिन-रात परिश्रम करने के बाद क्या बारह हजार रुपये का प्राफिट है? मैं समझता हूं कि नहीं है। यानि खेती करने वाले लोग चाहे छोटे किसान हों, या दो, चार, ग्राठ, बारह या ग्रठारह एकड़ के किसान हों, म्राज खेती करने वाले लोगों की जिन्दगी खराब होती जा रही है ग्रीर वर्षों से यहां जो पिछली सरकार की नीतियों के कारण देश में गल्ले का उत्पादन हुन्रा है, हमने कृषि विकास को लिए अशोद्योगिक विकास की नींव डाली है। हमारी पिछ्ली सरकार में जवाहरलाल श्रीमती इन्दिरा गांधी की नीतियों के कारण देश में हरित क्रान्ति हुई है, या इस मुल्क में गल्ले का उत्पादन बढ़ा है, इण्डिस्ट्रयल इन्फा-स्ट्रक्चर बना है जिसके कारण खेती का उत्पादन बढ़ा है। लेकिन खेती में पैदा होने वाली चीजों के दाम न ही उचित मूल्य पर निर्धारित हुए हैं ग्रौर जब तक सरकार यह काम नहीं करती कि खेत में पैदा होने वाली चीजें कितने दाम पर बनें उसके ड्योढ़े दाम के ग्रंदर वे चीजें मिलनी चाहिएं ग्रौर जो सामान कारखाने में बनता है, जितनी कास्ट में वह चीज बने, उसके ड्योढ़े दाम के श्रंदर बाजार में बिकें, तब तक यह समस्या हल नहीं हो सकती। उप-सभाध्यक्ष जी, जब किसानों ने गन्ना पैदा किया तो लोक दल की ग्रौर जनता पार्टी की सरकार थी, उन्होंने वचम दिया था कि हम 25 रु विवण्टल गन्ने का दाम देंगे। इसके पहले की सरकार 12 रु० क्विण्टल गन्ने का दाम देती थी।

## श्री नागेव्वर प्रसाद साही]

Discussion

भेकिन जब उनकी सरकार भाई तो 5-6 ६० विवण्टल गन्ने का दाम हम्रा, परिणाम यह हम्रा कि प्रे हिन्द्स्तान के पैमाने पर किसानों के खेतों में गन्ना जला दिया गया और गन्ने की खेती करने का काम किसानों ने बिक्ल बंद कर दिया श्रौर जनता सरकार की तरफ से कहा गया कि जितना गन्ना बोना चाहिए था उससे दुना या चौगुना गन्ना बोया गया है जिसके कारण संकट पैदा हुआ है। नतीजा यह हम्रा कि किसानों ने गम्ने की खेती में कमी की क्योंकि उनको 5-6 ह० क्विण्टल मिटटी के भाव गन्ना बेचना पडा, यानी बाजार में 25 रु० क्विण्टल लकडी का दाम और गन्ने का 5-6 रु० क्विण्टल। धाज चीनी की क्या हालत है, बाजार में चीनी 6-7 रु किलो है। भगर सरकार ने यह नीति बनाई होती कि किसानों के खेतों में पैदा होने वाली चीजों के दाम डचित मिलेंगे तो उससे किसानों को उचित दाम मिलता ग्रौर गल्ले का या गन्ने का या प्याज का उत्पादन बढ़ता ग्रीर देश के पैमाने पर कन्ज्यूमर को उचित दाम पर सामान मिलता। तो मेरा कहना है कि कृषि के संबंध में सरकारी पार्टी को श्रौर विरोधियों को भी एक नीति बनानी चाहिए। किसान जो गन्ना पैदा करे तो मिटटी के दाम मिलें ग्रौर बाजार में कंज्यमर को चीनी सोने के दाम मिले तो इसका क्या ग्रसर होगा? किसान के खेत में प्याज बिके 8 म्राना किलो भौर बाजार में वही प्याज चला जाए तो 10 रु० किलो। उपसभाध्यक्ष महोदय, मैं ग्रापके सामने एक उदाहरण प्रस्तुत करना चाहता हं, ग्राज मिडिलमैंन किस तरह से किसानों को लुट रहा है। स्रादरणीय बागाईतकर साहब नेशनलाइज्ड बैंक की म्राज क्या हालत है ? बैंकों में कुछ ऐसे लोग बीच रें **हैं** जो पैसा ले लेते हैं ग्रौर पैसा लेकर वे ग्रालु या प्याज या गन्ना या चीनी या गृड़ की खरीद करते हैं . . .

भी सवाशिव बागाईतकर: यह गोली-काण्ड के विषय में चर्चा है।

श्री कल्प नाथ राय : गोलीकाण्ड क्यों हुआ ? श्रापने तो इस मुल्क में सैकड़ों, हजारों बार गोलियां चलवाई हैं।... (Interruptions)

उपसमाध्यक्ष (श्री सवाई सिसोदिया): वे बोल रहे हैं प्याज की बात करिए ।

श्री कल्प नाथ राम : वही बोल रहा हूं। 3 साल तक लगातार भ्रापकी सर-कार लाठी, गोली की सरकार रही है। श्रापने इस मुल्क में सांप्रदायिक दंगे, मारकाट, खुन कराए। जनता सरकार के मायने मारकाट, खुन करने वाली' लाठी श्रौर डंडे की सरकार है। मैं पोलिटिकल' बात नहीं करना चाहता। क्यों यह संकट हमा? इसलिए कि मगर किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित किए जाते, उचित मृल्य उनको मिलते तो कभी किसान यह रोड ब्लाकेड नहीं करता। दिल्ली ग्रीर ग्रागरा के बीच सडकों में रोड ब्लाक किया जाएगा तो पुलिस का इंटरिफयरेंस भी होगा। भ्रगर बागाईतकर जैसे भ्रौर भ्राड-वाणी जैसे नेता मार-पीट करायेंगे तो लाठी गोली चलाने को कोई रोक नहीं सकता । किसी तरह से केन्द्रीय सर-कार जो सत्ता में श्राई है उस सरकार की बदनामी की जाए . . .

श्री ग्ररविन्द गणेश कुलकर्णी : कल्पनाथ जी, जब भ्राप बोलते हैं लाठी गोली भौर बंदूक वाली सरकार तो श्राप भ्रपने मिनिस्टर को सलाह दो कि लाठी गोली ग्रौर बंद्रक से बंदोबस्त कभी नहीं करेंगे। Do not use it. Please advise him, श्री कल्प नाथ राय : उपसभाध्यक्ष महो-दय, जनता सरकार ग्रौर लोक दल की सरकार ने 40 रु॰ प्याज का दाम दिया था ग्रौर इस सरकार ने तो 45 रु॰ दाम देकर 5 रु॰ ग्रौर ज्यादा बढ़ा दिया था। मैं जानता हूं, कुलकर्णी जैसा बूढ़ा ग्रादमी भी ग्राज जिस तरह से पालियामेन्ट में व्यवहार कर रहा है उससे साफ लगता है कि... (Interruptions)

SHRI A. G. KULKARNI. Do you know what is the production cost of onions?

SHRI KALP NATH RAI: I know its cost of production.

SHRI A. G. KULKARNI: Then tell me how much fertiliser is used per acre.

श्री कल्प नाथ राय : मैं खुद किसान हूं। मैं पूछना चाहता हूं कि 40 रुपया दाम था तब भ्राप ने संघर्ष क्यों नहीं किया ?

े श्रीग्ररविन्द गणेश कुलकर्णी : तब फर्टिलाइजर का दान ग्रलग था, ग्रब प्रलग है ।

It depends on many factors, not on Mr. Makwana and Mr. Kalp Nath Rai advising each other.

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : हाउस बहुत देर तक चलाना चाहते हैं ?

श्री कल्प नाथ राय: जब 40 रुपया दान था तब कहां गयी थी प्रगतिशीलता शरद पवार की, कहां गयी थी कुलकर्णी जी की, कहां गयी थी चव्हाण की ? इस मुल्क में किसानों को उचित दाम मिला है पिछली इन्दिरा गांधी सरकार के जमाने में । पिछले तीन साल में जनता सरकार की ग्रीर लोक दल की राष्ट्रधातों

ग्रौर जनघाती नीतियों के कारण देश वर्बाद हम्रा है ।

एक माननीय सदस्य : ग्रब तो सरकार ग्राप के पास है।

श्री कल्प नाच राय : ग्राप बिलकुल उस नीति के पोषक है जिस के माध्यम से किसान की लूट हो। कुलकर्णी जी, ग्राप को किसान से क्या मतलब है ? श्राप किसान से कब से दोस्ती करने लगे। मझे बोलने दीजिए। (Interruptions) चौधरी चरण सिह की घाती और राष्ट्रघाती नीतियों के कारण किसानों की कमर टूटी है। चौधरी चरण सिंह की गलत श्रौर निकम्मी नीतियों के कारण गन्ना उगाने वाला किसान लुटा गया, भ्राल पैदा करने वाला किसान लूटा गया, प्याज पदा करन वाला किसान लुटा गया । सरकार भौर लोकदल की सरकार न चौधरी चरण सिंह ने चीनी मिल मालिकों से 20 करोड़ रुपया चन्दा लिया जिस के कारण भ्रःज शगर के दाम बाजार में लगातार बढ़ते जा रहे हैं। प्राप की सरकार ने श्रीर लोकदल की सरकार ने चीनी मिल मालिकों से 20 करोड रुपया ले कर किसानों के गले पर छरा चलाया है। श्राप प्रगतिशीलता की बात करते हैं। पूरे देश के आर्थिक विकास की गाड़ी गड़ढे में गिर गयी । उस गाडी को गडडे से निकालने श्रीर रेल पर खड़ा करने का काम हमारी सरकार म्रब करने का जारही है। पूरे देश को बर्बाद कर दिया, पूरे घर को जला दिया, उस को राख कर दिया। नये ढंग से घर का निर्माण करना, नवे ढंग से सभी वस्तुओं को रेल पर लाना बड़ा कठिन काम होता है । कुलकणी जी के चिल्लाने से प्याज के दाम नहीं बढेंगें। इस के लिए नीति निर्धारित

[श्री सवाई सिंह सिसोदिया]

करनी होगी। स्राप की पार्टी ने देश को दिवालिया बना दिया । श्राप की पार्टी ने ग्राधिक ढांचे को जर्जर कर ६िया भीर राष्ट्र की एकता को खतरे में डाल दिया । मैं यहीं चाहुंगा कि इमारी सरकार और कृषि मंत्री महोदय इस मल्क में दाम-बांधों नीति को श्रस्ति-यार करें जिस से खेत मे पैदा होने वाली चीजें जितने दाम पर बाजार में बिकें उस के ड्योढे दाम पर पूरे साल बिकती रहें ग्रीर कारखानों में जो चीज पैदा होती हैं वे लागत से ड्योढे दाम पर बिकें। जब तक कृषि पदार्थ ग्रीर ग्री-द्योगिक पदार्थ में सन्तुलन, पैरिटी कायम नहीं की जायगी तब तक इस मुल्क में किसानों की समस्याओं का हल नहीं हो पायेगा ग्रौर कन्जयमर्स को भी लाभ नहीं मिलेगा । श्रीर मिडिलमेन की लट जारी रहेगी । इस लिए मैं चाहता हं कि ग्रदारणीय मंत्री महोदय

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, on a point of order.

उपसभाध्यक्ष (श्री सावई सिह सिसोदिया) : स्राप बैठ जाइए । पाइन्ट स्राफ स्रार्डर है ।

श्री कल्प नाथ राय : कोई पोइन्ट श्राफ ग्रांडर नहीं है । What  $i_s$  the point of order? These people have stabbed the country.

इन देश के दुश्मनों ने . . . (Interruptions)

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): ग्राप एक मिनट के लिए बैठ जाइए।

श्री कल्प नाथ रायः जनता ग्रौर लोकदल ने हिन्दुस्तान के किसानों को लूटा है। उन्होंने इस तरह की जनघाती और राष्ट्र-घाती नीतियां अपनायीं कि किसानों की कमर टूटी है। मैं आदरणीय मकवाणा जी से यही कहना चाहता हूं कि जनता सरकार और लोकदल सरकार ने किसानों को बर्बाद किया है, उनको इस स्थिति पर ला दिया है कि उनको कमर टूट जाय, इस लिए वे कृषि के विकास के लिए, ग्राम विकास के लिए और किसानों के हित के लिए, किसानों को उचित दाम देने के लिए, ऐसे कदम उठायें ताकि मुल्क में किसान राहत की सांस ले सकें। धन्यवाद।

श्री राम लखन प्रसाद गुप्त (बिहार) : उपसभाध्यक्ष महोदय, हिन्दी में एक कहावत है ''चोरी भी, मृह जोरी भी।''

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : कुलकर्णी जी, ग्राप बोर्लेगे तो ग्रीर ज्यादा देर लगेगी।

श्री राम लखन प्रसाद गुप्त : मैं दो, चार मिनट में ही समाप्त कर दूंगा। तो उस कहावत "चोरी भी मुंह जोरी भी" के श्रनुसार ही श्राज कल्प नाथ जी व्यवहार कर रहे हैं। वहां किसानों को पीटा गया जिसमें 27 लोग घायल हुए श्रौर 2 मरे श्रौर उसके बावजूद वह कहते हैं कि जो गोलियां चलीं वह ठीक चलीं श्रौर गोलियां श्रगर नहीं चलेंगी तो शासन कैसे चलेगा। किसानों के बारे में वह काफी बोले हैं... (Interruptions)

श्री कल्प नाथ राय: यह तो माने हुए बनिये हैं। चार रुपये का सामान 20 रुपये में बेचते हैं।

श्री राम लखन प्रसाद गुप्त : बैठिये ग्राप। ग्रापका जो मन हो बोलते रहिये। वे कहते हैं कि जो गोलियां चलीं वे ठीक Discussion

चलीं ग्रौर पुलिस को गोली मारनी भी चाहिए थी। यह किसान की भलाई की बात करते हैं। नासिक से तीस किलोमीटर दर पिपल गांव ग्रौर बसवंत गांव में गोली चली ग्रौर लसला ग्रादि ऐसे गांव हैं ग्रौर कई शहरों में उसके लिये बंद मनाया गया। परन्तू यह सब बातें हुई किस लिये। बहुत मामुली बात थी। प्याज का उत्पादन सब से श्रधिक श्रौर सब से ग्रच्छा नासिक में होता है ग्रौर वहां पर जब मंडी में उस प्याज की डाक होने लगी तो 25 से लेकर 30 रुपये तक का भाव उठा जहां प्याज उगाने की लागत 70, 80 रुपये स्नाती है वहां 25 से 30 तक का भाव उठने पर किसान क्षब्ध हए श्रौर उसके बाद सारे के सारे किसान वहां से भ्रपना सामान ले जाने को तैयार नहीं हए ग्रीर इसको ले कर वहां काफी हल्ला मचा श्रीर फिर हल्ला मचने के कारण वहां जो एग्रीकल्चरल वर्कर्स का श्रार्गनाइजेशन है उसके तीन लोगों को गिरफ्तार कर लिया गया स्रौर जब तीन लोग गिरफ्तार किये गये तो उसे लेकर वहां हंगामा मचा ग्रौर उसके कारण फिर झगड़ा हुग्रा। इस पर पुलिस ने लाठीचार्ज किया जिसमें 27 ग्रादमी घायल हो गये ग्रौर फिर गोली चली। हमारे कल्प नाथ राय जी ऐसा भाषण कर गये। वे किसान भी हैं। ग्रगर किसान संगठित होते ग्रौर सारे हिन्दुस्तान के किसान संगठित होते तो इस नासिक कांड को ले कर ही इन्दिरा की सरकार एक दिन ही में चली जाती। वह रह नहीं सकती थी। जिस तरह से यह गोली कांड हुम्रा है म्रौर किसानों को उनकी उपज का कम दाम मिल रहा है उसके कारण वह सत्ता में रह नहीं सकती थीं। यह बहुत ग्रहम बात है। उपसभाध्यक्ष महोदय, गोलियां चलती हैं, चल सकती हैं, प्रशासन में लोग मरते हैं, मर सकते हैं, परन्तू किसानों पर कम भाव देने के कारण यह गोलियां चलायी गयी हैं। यह बहुत बड़ा जुर्म है।

o coci....

श्राज ही एक माननीय सदस्य ने बहत सही कहा है कि अब इन्दिरा की सरकार किसानों पर गोलियां चल रही है, वकीलों पर गोलियां चला रही है, ग्वालियर में, हरियाणा में वकीलों को पीटा गया, वहां बार एसो-सियेशन में घुस कर लोगों को मारा गया. जब कि कलेक्टर भ्रौर एस० पी० वहां बैठे हुए थे, हरियाणा में वकीलों को पीटा गया. श्रीर व्यापारियों को पीटा जा रहा है, तो यही सब चीजें श्रब उन लोगों को मिली हैं। इसलिये उपसभाध्यक्ष महोदय, मेरी मांग है कि सरकार को इस तरह की बातों पर ध्यान देना चाहिए ग्रौर इसकृा कोई सोल्य्शन निकालना चाहिए केवल गोली चलाने से काम नहीं चलेगा।

श्री प्रभु सिंह (हरियाणा) : मैं कोई लम्बी बात नहीं कहता, लेकिन हरियाणा का जिक ग्राया है इसलिये वह बतलायें कि हरियाणा में कहां लोगों को पीटा गया है। वह हवा में कॅसे बोल रहे हैं।

उपसभाध्यक्ष (श्री सवाई सिंह सिसो-दिया) : उनका कहना है कि सदन में चर्चा हो रही है तो हरियाणा का नाम स्नाना ही चाहिए।

श्री राम लखन प्रसाद गुप्त : ग्राज के हिन्दुस्तान टाइम्स में यह न्यूज है। हरियाणा में गोली चलाई गई। (Interruptions)

श्री प्रभु सिंह: जगह बतलाइये स्राप, कहां चली। हरियाणा में किसी जगह नहीं चली।

SHRI INDRADEEP SINHA (Bihar): Mr. Vice-Chairman, Sir, I want to raise some policy questions and in order to make myself understood Mr. Swaminathan, I choose to speak in English. water to be the little that the

[Shri Indradeep Sinha]

Now, onion is a very small item is our agricultural economy and Pimpalgaon is also a small place taking the country as a whole. But this Pimpalgaon incident has raised certain fundamental problems. Problem number one is this. At what price, will the produce of the peasants be purchased? The other day, the Agriculture Minister assured this House that the peasant will be assured of a remunerative price which will fully cover his cost of production and the Government will also try to maintain parity between the prices of agricultural and commodities. industrial policy been implemented with regard to onions? This policy was not implemented last year. Onion producers sold their onions at Rs. 25-30-40 per quintal last year during the crop season and the consumers in the cities had to buy the same onions at Rs. 5 6 per kilo, that is, at Rs. 500-600 per quintal during the consuming season. Who made the profit? It was the middleman. This was the situation last year and the Lok Sabha elections were described as onion elections. Now, what is your Government doing? The All-India Kisan Sabha demanded a price of Rs. 75 per quintal for onions.

SHRI R. V. SWAMINATHAN: No, only Rs. 70|-.

SHRI INDRADEEP SINHA. demanded Rs. 75-; but the growers in Maharashtra are now demanding only Rs. 70|- We are demanding Rs. 75| taking into account the various costs which have gone up this year. But they are demanding Rs. 70/-; that is very reasonable Now. what is the difficulty in your Government agreeing to those Rs. 70/-? 1 do not want to quote figures. You are aware of them. According to the retail price of index of Greater Bombay as given in the Economic Times, price of onion in Bombay retail market varies between Re. 1 to Rs.1.25 If you purchase onions at Nasik or Pimpalgaon at Rs. 70 -, can you not sell that same onion not only

in Bambay but also in Delhi, Calcutta, Madras and other cities at Re. 1|per kg? According to NAFED's own statement, their average cost of transport and handling etc. is Rs. 25 - per quintal. Now if you pay Rs. 70|- to the farmer and add Rs. 25/- as your transport and handling charges, you can very well sell the same onion throughout the country at Re. 1|- or a little above Re. 1|-. The farmer will get his price and the consumer will also get onion at a reasonable price. This is something which your Government has failed to do. Not only that you have failed to do this, when the farmers have dared to demonstrate peacefully-you said they blocked the road. Supposing they blocked the road. Several times, political parties blocked the roads. The other day, the West Bengal Chhatra Parishad affiliated to the ruling party, blocked the Assam-Bengal road for 3 hours. In your State, Tamil Nadu, five farmer organisations have blocked roads several times in the last2-3 areas. Is there any justification resorting to brutal firing simply because the agitated peasants blocked . the roads? Does this lead to a solution of the problem? Does this solve the problem of the onion-growers? It does not. By thes**e** repressive measures, whom are you helping? You are helping only the middlemen traders. You will compel the farmer to dispose off his crop at a low price, and the traders will corner the stocks and then sell the same commo $dit_y$  in the cities, maybe not at Rs. 5 or Rs. 6 per kilo this year, but at Rs. 2 or Rs. 3 per kilo. One does not know at what price they will sell. So, this is a problem which has become particularly acute after the Government's drive for increasing agricultural production by introducing high-yielding varieties of seeds the new technology based on the intensive use of energy, fertilizers, water and what not. Now this intensive energy technology is also a capital-intensive technology which means higher cost. And when the prices of

diesel, petrol, kerosene and other energy sources go up, the cost of production goes up. The farmer is ordinary, a petty, businessman; is not a big businessman but he is a petty businessman. He must be compensated at least to the extent that he incurs the increased cost in producing a commodity which the nation needs. Now, this, your Government has not promises. done, and despite loud yet of any there is no symptom change in the traditional policy your Government. I will come to that aspect oon. \*\*\*\* · ..

Discussion

What is our experience of the Emergency? I do not want to refer to the authoritarian and repressive aspect of the Emergency. That has been referred  $t_0$  many times. But what was the economic aspect of the Emergency? It has been claimed by your Government and your party and your leader that during the Emergency prices were stable. How were prices made stable? Recently Reserve Bank of India has made a study of the National Accounts Statistics published by the Central Statistical Organisation, on the incomes of the various sectors. You might have seen it. If not, I suggest that you please look into it.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Come to your suggestion, please. Please finish.

SHRI INDRADEEP SINHA: I will not take much time. I cannot speak like Mr. Kalp Nath Rai, out of context, out of all proportions.

So, as a result of that study, even the Reserve Bank of India has come to the conclusion that the agricultural sector lost a thousand crores of rupees in 1975-76 and fifteen hundred odd crores in 1976-77 due to a disproportionate fall in the prices agricultural commodities or the growing disparity between the prices the agricultural and industrial commodities. So, during the Emergency you brought about a certain stability in prices, not by brifiging about a proportionate fall in the prices of all commodities, but by artificially pressing the prices of agricultural commodities while allowing the prices of industrial commodities to go rising. This was one dose of the Emergency. Are you administering same dose now? I take the Pimpalgaon incident as a small dose of your Emergency medicine for bringing down prices.

According to the latest published by the "Economic Times" of the Bombay's retail price index, a fall has taken place in the price level. But of which commodities? Not of the industrial goods, but of the agricultural commodities, mainly the vegetables and other things. So, you are trying to bring down the prices not by bringing down the prices of the industrial products, but by artificially depressing the prices of the agricultural products. And what would be the result of this short-sighted, blind policy? All your plans of increasing agricultural production will either falter or, what is more likely-and what is happening in your State, Tamil Nadu-is that the smaller peasantry will be ruined and more and more land will be concentrated in the hands of a few big peasants ...

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Please conclude.

SHRI INDRADEEP SINHA: This is likely to be the inevitable result of your short-sighted policy

VICE-CHAIRMAN SAWAISINGH SISODIA): Come to the point. Give your suggestions.

SHRI INDRADEEP SINHA: I have given my suggestions. One more I will give. So this is the economic aspect.

Now the political aspect is this, that since this policy will never be accepted by the peasantry, how to push this policy down the throat of the unwilling farmers? By using the police, by

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Discussion

resorting to lathi-charges, by resorting to firings, by police excesses and by making big noise, like Mr. Kalp Nath Rai here, about the misrule of the Janata Government. They were misruling. I never said they were good rulers. We said in this House, "You are birds of the same feather". Janata and the Congress..

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Sinha, you are making it a general discussion.

SHRI INDRADEEP SINHA: No discussion, Sir. I am precisely on my The Pimpalgaon incident has two aspects. One aspect is that the peasant must be paid a remunerative price and your co-operative organisation must purchase all the onions that are offered for sale at Rs. 70. If you do not have the storage capacity, build the storage capacity matter of fact, when you plan increasing agricultural production, you should also plan building of warehouses and storage capacities. Secondly, when the peasants are not satisfied when they demand higher prices, then the remedy is not use of police, but use of political leaders like you. Instead of sending armed police, I would have preferred if Mr. Makwana or yourself had gone to Nasik to talk to peasants and tried to work out a solution. Of course, I stand for a judicial enquiry into the firing so that police excesses can be probed and the guilty persons punished. But even now I would suggest that some of the political leaders of your Government should go there. This is a serious problem, because if you fail to tackle this problem today, there will be dozens of Pimpalgaons or hundreds of Pimpalgaons in the country and this issue will arise in State after State, in district after district. That will blow up the stable Government you claim to have established. Thank you.

SHRI R. V. SWAMINATHAN: Sir, on a point of explanation. The hon. Member wanted a price of Rs. 70 to be paid. Sir, if we offer Rs. 70 consi-

dering that onion is a perishable item, its price in the market will go up to Rs 150. The cartage, the fact that it is a perishable item, all these things will make the price Rs. 150. That is why the consumer point of view also should be considered here. Anyhow considered all these aspects were very carefully by the Prime Minister and a price of Rs. 60 has been fixed as against the pirce of Rs 40 which was fixed by the Janata Government. That is what I wanted to say.

SADASIV BAGAITKAR: SHRI What was the price paid in 1977-78? (Interruptions) Will you concede that the input cost has gone up in the last two years and an increase of five rupees is not enough? (Interruptions)

श्री कल्प नाथ राय: जाकर किसी मंदिर में पजा करो। पश्चाताप करो (Interruptions)

SHRI A G KULKARNI: Don't indulge in cheap jibes. (Interruptions)

श्री करूप नाथ राय: श्री कुलकर्णी जी, ग्रब क्या करोगे, जाकर किसी मंदिर में गुजा करो। ग्राप लोगों ने किसानों को नष्ट कर दिया। ग्रब ग्राप पश्चाताप करो।

(SHRI VICE-CHAIRMAN THE SAWAISINGH SISODIA): Shri Makewana,

SHRI YOGENDRA MAKWANA: Sir. it is most unfortunate that some members have tried to make political capital out of this sad incident. is a matter of great regret and deep. anguish that two precious lives were lost in this incident. We are happy about it. But it happened. How did it happen? It is out of an agitation for higher prices of onions, not because of law and order, as it is described by the members sitting opposite They tried to give an incorrect version of the incident which happened

The story is like this. On the 19th March, Mr. Kasva, an officer of the NAFED, was going for the auction of the onions. On the 18th, the previous day, there was an oral agreement between the farmers and the NAFED that he would purchase onions between the grades of 45 and 60, whatever be the quantity. While this officer was going for the auction of onions, one Mr. Madhavrao More insisted even 'C' quality ranging between grades 15 and 20 should also purchased. Because of the agreement to purchase only grades of 45 to 60, and not below that grade, it was refused. Then, they started an agitation. Mr. More instigated the farmers and told them: Let us go and do satyagraha on the Bombay-Agra road and block the road. He wer, to the extent of saying that those who did not join him were bastards' sons So, they went and blocked the road. When they have blocked the goad, at about 11.45 A.M. a company of S. R. P Sikh Group was going from Bombay to Pulcy. Since the road was blocked, the officer requested the farmers to allow them to pass through They were not allowed. Not only that, the farmers and some others who had gathered there started pelting stones on them. It was heavy stone pelting on the SRP. The Police then tried to disperse the mob of farmers by a cane charge. But they started again pelting stones which struck the head of one constable who opened It was not the police. It was the SRP which opened fire and that too because there was a heavy stone pelting on them and they were injured ...

SHRI A. G. KULKARNI: No paper has reported this.

SHRI YOGENDRA MAKWANA: This is official report.

SHRI A. G. KULKARNI: Do not take political capital out of it.

SHRI YOGENDRA MAKWANA: I am reading from the official reports of the Government. This is the in-11 R.S.—10. formation received from Maharashtra.

AN HON MEMBER: The paper said 2 P.M. You say it was at 11.45 A.M.

YOGENDRA MAKWANA: That was the time when the company was passing that way. This is the official report I have received from Maharashtra. In this firing two persons died and 12 were injured out of whom seven sustained bullet injuries. The SRP officers were also injured badly. The DIG Police, the D.M. and the S.P. went to the spot and enquired about the incident. Divisional Commissioner Bombay. commenced the enquiry at Pimpalgaon into the incident on the 20th March at 9 A.M. This is the sum and substance of the incident. Instead of speaking about the incident, they were speaking of law and order in other places. I do not know how it is relevant here.

SHRI SADASIV BAGAITKAR: You have to answer a specific point I raised. Was there any District Magistrate who ordered the firing? If not, who ordered the firing? My charge is that a Sub-Inspector of the SRP did it. Is he authorised to fire?

SHRI YOGENDRA MAKWANA: You can get easily the information from whatever I have stated. It is the SRP. How is the DM concerned?

(Interruptions)

SHRI SADASIV BAGAITKAR: Who ordered the inquiry?

(Interruptions)

SHRI YOGENDRA MAKWANA: It is the SRP who were going that way.

(Interruptions).

SHRI SADASIV BAGAITKAR: Who ordered the inquiry?

SHRI YOGENDRA MAKWANA: It is the SRP. This is the incident which took place. (Interruptions).

SHRI A. G. KULKARNI: Sir, he has to tell as to who ordered the inquiry.

SHRI YOGENDRA MAKWANA: The Divisional Officer is inquiring into it and the results will come.

SHRI A. G. KULKARNI: Are you prepared for a judicial inquiry? (Interruptions). Mr. Makwana, I want to ask you: Are you prepared to have a judicial inquiry or not?

SHRI YOGENDRA MAKWANA: No. The Divisional Officer is going into it. (Interruptions)

SHRI A. G. KULKARNI: Shame on your Government. (Interruptions)

SHRI KALP NATH RAI: Shame on you also. (Interruptions)

SADASIV BAGAITKAR: SHRI Sir, the point that I raised whether there was a duly authorised officer who could order the firing. He has received the report from the Maharashtra Government as he himself has said just now. Is there any information with him as to who ordered the firing? That is all he has I want to know to answer. Mr. Makwana as to who ordered the firing. This is a pertinent question that I have put to him. Who ordered the firing? Was there a District Magistrate or a Magistrate who was authorised? (Interruptions)

SHRI A. G. KULKARNI: Sir, he says the SRP fired. The SRP cannot fire. (Interruptions). There seems to be no Government at all (Interruptions)

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): You cannot force him to reply to your questions in a particular manner.

SHRI A. G. KULKARNI: We are not forcing him, Sir. (Interruptions)

SHRI SADASIV BAGAITKAR: We are not forcing him, Sir.

SHRI A. G. KULKARNI: Sir, he say that the SRP ordered the firing. He is trying to defend the SRP. I

want to know from Mr. Makwana whether he can say that the SRP fired with the permission of the District Magistrate. Then it is a total shame.

(Interruptions).

THE LEADER OF THE OPPOSITIONS (SHRI LAL K. ADVANI): Sir, the point that they have made is very pertinent, namely, who ordered the firing of course, the honouraable Minister has every right to say that at present he does not have the information and that he will bring it on Monday or Tuesday. He can say that.

SHRI YOGENDRA MAKWANA: I have already said.

THE LEADER OF THE OPPOSInot said. Their charge is that the Sub-Inspector ordered the firing. He was not entitled to order a firing or authorise to fire. Only a Magistrate could order a firing. You can say, "I do not have the information at present and I will bring it to the It is not in any particular manner in which they are forcing you Sir, in any firing, the to reply crucial point is who ordered the firing. This is very crucial. Let him assure the House that he will come to the House with additional information.

SHRI SADASIV BAGAITKAR: He has no information. (Interruptions)

SHRI A. G. KULKARNI: Let him come with correct information.

SHRI LAL K. ADVANI: This is a matter in which the Chairman always guides the Government.

SHRI A. G. KULKARNI: Sir, you direct the Government to collect the information and put it up on Monday or Tuesday. (Interruptions)

SHRI SADASIV BAGAITKAR: Sir, I am entitled to an answer. That was pertinent point that I raised. The facts of firing and the facts about the incidents are all right. But the pertinent point that I raised was who

ordered the firing. The SRP is not authorised to order the firing. They have not fired even in self-defence. No incident has happened, So without having the authority, how could they order the firing?

SHRI A. G. KULKARNI: Let him have an inquiry made and let him give the information on Tuesday.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): You have put the question and the honourable Minister has given whatever information he has got.

SHRI SADASIV BAGAITKAR: On this question he has said nothing, Sir. (Interruptions).

SHRI YOGENDRA MAKWANA: I made it clear that the Divisional Commissioner is inquiring into it and the facts will come out of this inquiry. (Interruptions).

SHRI SADASIV BAGAITKAR: Sir, I will seek your protection. He can say, "I do not have the information". That he can say. (Interruptions).

SHRI S. W. DHABE: Sir, I have asked a specific question. Into the hospital itself the SRP went and lathi-charged and beat that man and he was hurt. He has not made any reply to that question. (Interruptions)

SHRI A. G. KULKARNI: Sir, this callousness on the part of the Home Minister is to be condemned. (Interruption). It is to be condemned.

# REFERENCE TO THE DISSOLUTION OF THE DELHI METROPOLITAN COUNCIL

THE LEADER OF THE OPPOSITION (SHRI LAL K. ADVANI): Mr. Vice-Chairman, Sir, I have just now received information . . .

SHRI KALP NATH RAI (Uttar Pradesh): What?

SHRI LAL K. ADVANI; ... that the Delhi Metropolitan Council has been dissolved.

SHRI KALP NATH RAI: Very good.

SHRI LAL K. ADVANI: Sir, I rise to protest against this on two differgrounds. This House is in ent session. Parliament is in session. I do not know whether the Governforgot this. It is the element mentary duty of the Government, when the House is in session, to anany such decision in the House and not just to circulate press notes outside. On the face of it, Sir, it is contempt of the House and it is gross disregard of the House that the Delhi Metropolitan Council has been dissolved now, without even informing the Parliament. I have gone through the Delhi Administration Act. I find that it is obligatory for the Government to bring the Order of dissolution to the House as early as possible. That only means that if the House is not in session. Immediately after the House meets the Order has to be passed in the House. But in this case, Parliament is on, both the Houses are sitting and just the President gives the approval and Lt. Governor orders dissolution of the House-and we are not taken into confidence at all—absolutely. I have with me a copy of the Order, the Notification. I wanted to check and double check. I have got a copy of the Notification issued, under which the President has assumed to himself all the powers of the Delhi Administration. Sir, this is the first count on which I protest. By acting in manner, without bringing the matter to the House, they have shown disrespect to the Parliament. They have acted in contempt of the House

The other day I had occasion to raise this matter when I learnt that the process of election for the Rajya